

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

Registration O.A. No. 1506 of 1992

Smt. Mamta Sharma Applicant.

Versus

Union of India
and others Respondents.

(Delivered by Hon. Mr. Justice S.K. Dhaon, V.C.)

The order dated 24.6.1992 passed by the Divisional Railway Manager (Respondent no. 2) transferring the applicant from Kanpur to Mahoba is being impugned in the present application.

2. The material allegations in this application are these. The applicant was posted at Jhansi. She applied for transfer from Jhansi to Kanpur on medical ground. She even gave an undertaking that she would forego her promotion in the even her request was accepted. She is still under going medical treatment at Kanpur as she is a patient of 'Cancer'. The order of transfer is not only arbitrary, but it also cause great hardship to the applicant, if it is implemented.

3. It appears that so far the applicant has not made any representation to the higher authority which, as stated at the Bar, is the General Manager. He shall do so long within a week after receipt of a certified copy of this order along with the certified copy of this order. If this is done within time specified, the General Manager shall endeavour to

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dispose of her representation with a speaking order as expeditiously as possible. Until the representation of the applicant is disposed of, the applicant, allegedly on medical leave, shall continue to be on leave and the respondents shall not compell her to join at Mahoba.

4. With these directions, this application is disposed of finally.

5. No order as to costs.

6. Copy of this order may be given to the counsel of the parties as per rules.

Sy
Vice-Chairman

Dated: 26.11.1992
(n.u.)